

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 22.11.96

OA 610/96

Hanuman Prasad Meena, EDEPM, Olwada, via Chakeri, District Sawai Madhopur.

... Applicant

Versus

1. Union of India through the Chief Post Master General, Rajasthan, Jaipur.
2. The Superintendent of Post Offices, Sawai Madhopur Division, Sawai Madhopur.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. S.C. VAISH, ADMINISTRATIVE MEMBER

For the Applicant ... Mr. D.K. Swamy

For the Respondents ...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Hanuman Prasad Sharma, in this application u/s 19 of the Administrative Tribunals Act, 1985, has assailed his verbal termination from the post of EDEPM at Olwada, Tehsil and District Sawai Madhopur.

2. We have heard the learned counsel for the applicant.

3. The applicant was appointed as EDEPM, Olwada (Chakeri) on provisional basis for 90 days from 12.9.95 to 10.12.95. The appointing authority reserved the right to terminate his provisional appointment without serving any notice and without assigning any reason. His term of appointment was extended from time to time till his services were terminated by a verbal order on 19.7.96. The learned counsel for the applicant, instead of pressing this application on merits, wants to make a representation to the concerned authority regarding his grievance.

4. The applicant shall make a representation within a fortnight and if the same is made by the applicant, respondent No.2 i.e. the Superintendent of Post Offices, Sawai Madhopur Division, Sawai Madhopur, shall dispose it of on merits through a speaking order within 30 days of its receipt. The OA stands disposed of accordingly at the stage of admission.

mrml

(S.C. VAISH)

ADMINISTRATIVE MEMBER

GK

(GOPAL KRISHNA)

VICE CHAIRMAN